

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 136/TT/2015

- Subject : Determination of transmission tariff of **Asset-I:** Split bus arrangement at Durgapur Sub-station, **Asset-II:** Split bus arrangement at Maithon Sub-station under split arrangement for various sub-stations in Eastern Region for 2014-19 tariff period.
- Date of Hearing : 6.4.2016
- Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : Power Grid Corporation of India Limited
- Respondents : Bihar State Power (Holding) Company Ltd. and 5 others
- Parties present : Shri M.M. Mondal, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri Rakesh Prasad, PGCIL
Shri S.S. Raju, PGCIL
Shri Subhash C Taneja, PGCIL
Shri Pankaj Sharma, PGCIL

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of transmission tariff for Asset-I: Split bus arrangement at Durgapur Sub-station, Asset-II: Split bus arrangement at Maithon Sub-station under split arrangement for various sub-stations in Eastern Region for 2014-19 tariff period.
- b) As per the investment approval dated 5.4.2013, the instant assets were scheduled to be commissioned on 29.6.2014. The assets were commissioned on 14.10.2015 and 17.1.2016 and there is time over-run in case of both the assets. He submitted that the time over-run is due to heavy monsoon and some local labour problems at both the sub-stations. He requested to condone the time over-run as it is not attributable to it.
- c) The completion cost is within the approved apportioned cost.

2. The Commission directed the petitioner to submit the following on affidavit with an advance copy to the beneficiaries by 14.4.2016:-



- a) Reasons for time over-run alongwith documentary evidence in the chronological order;
- b) Auditor's Certificate and revised tariff forms;
- c) The amount of balance and retention payment yet to be made along with the details of the contract for which payment has been retained along with the amount retained;
- d) Certificate issued by RLDC as per Regulation 5 (2) of the 2014 Tariff Regulations in support of trial operation or commercial operation date for the assets, if applicable;
- e) Colour SLD clearly identifying the asset covered in the instant petition along with the upstream and downstream system for all the assets;
- f) Details of actual IDC and IEDC on cash basis upto scheduled COD and from scheduled COD to anticipated/actual COD for the asset;
- g) Details of FERV gain/loss upto scheduled COD and from scheduled COD to anticipated/actual COD for the asset.

3. The Commission further directed the respondents to file reply by 21.4.2016, failing which the matter would be decided on the basis of the information already available on record.

4. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
V. Sreenivas
Dy. Chief (Law)

